

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : The short letter of intent for design, engineering, manufacture, supplies of Indian and non-Indian origin and services etc., of 13.4 kms of 2400 mm conveyors and 5 Kms of 2000 mm conveyors was issued to M/s Elecon Engineering Co. Ltd. Gujarat, who have a collaboration with P.H.B. Weserhutte West Germany.

Distribution of Soda Ash

8908. SHRI R.P. DAS : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have received complaints from All India Silicate Manufacturers Association and other against a chemicals industrial unit about irregularities in distribution of soda ash to eligible clients ; and

(b) if so, the details thereof and the action taken thereon ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). The All India Silicate Manufacturers' Association had informed the Government that M/s. Tata Chemicals had shown favouritism in allotting soda ash. According to the concerned company, however, the discrepancies pointed out related to the periods prior to the issuance of detailed guidelines by the Government in July, 1985 on distribution of soda ash. This position has been made known to the said Association.

Placing orders without Tenders on LPG Cylinder Manufacturers

8909. DR. G VIJAY RAMA RAO : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the LPG cylinder manufacturers are being given orders without inviting tenders for the year 1986-87 ; and

(b) whether it is a fact that Government have lost Rs. 1,50,000 in allotting such orders ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND

NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) Yes Sir.

(b) No, Sir.

Notices served for Deposit of non-Returnable Contribution to Extra Departmental Post Offices and Branch Post Offices

8910. SHRI CHINTAMANI JENA : Will the Minister of COMMUNICATIONS be pleased to state .

(a) whether it is a fact that some of the existing Extra Departmental Post Offices/Branch Post Offices of the country are served with notices to deposit Non-returnable Contribution within a certain time limit else other EDBOs' BPOs would be closed down.

(b) if so, circle-wise figures of such Post Offices served with such notices and the amount of N.R.C. to be deposited by such post Offices ;

(c) whether the norms for sanction of EDBOs/BPOs were changed in the month of August, 1978 and before the new norms came in force, there were no such norms of opening of EDBOs/BPOs with the condition of paying such N.R.C.;

(d) if so, whether such EDBOs/BPOs serve with depositing N.R.C. were sanctioned after August, 1978, if so, the reasons therefore ; and

(e) if not, how many of them were sanctioned before August, 1978, circlewise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA) : (a) It is a fact that notices have been issued in some of the Postal Circles in regard to recovery of non-returnable contributions relating to post offices opened on NRC basis. However, such notices do not necessarily indicate that the concerned post office is liable to be closed. The terms of the notices depend on the circumstances of each case.

(b) The Circle-wise position is furnished in statement I below. This does not include information in respect of Madhya